



2026:AHC:27318

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1708 of 2026

Neeraj Kumar Mishra And 48 Others

.....Petitioner(s)

Versus

State Of Uttar Pradesh And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Shailja Kant Tripathi
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Shailja Kant Tripathi, learned counsel for the writ petitioners as well as Sri Jitendra Prasad, learned Standing Counsel for the State.

2. Sri S.K. Tripathi, learned counsel for the writ petitioners has made a statement at bar that the writ petition be **dismissed as withdrawn** with respect to writ petitioner Nos. 5, 8, 10, 12, 16, 17, 20, 23, 27, 32, 33, 34, 37 to 47 with liberty to file fresh before the Court having territorial jurisdiction over the matter. Writ petition is dismissed for them with liberty to file fresh.

3. The case of the writ petitioners is that they are posted in police department and they while performing their duties in State Disaster Response Force (SDRF), Lucknow are entitled to the allowances under the U.P. Travel Allowance Rules from the period from 2017 to 2022.

4. Learned Standing Counsel submits that the claims of the writ petitioners needs adjudication at the first instance by Respondent No.5.

5. Considering the submissions so made at the bar, the writ petition stands **disposed** of directing the writ petitioners to approach the Respondent No.5 by filing a comprehensive representation along with a self attested copy of the writ petition and a certified copy of the order by 27.02.2026 and on the said motion, the Respondent No.5 shall decide the claims of the petitioners within a period of three months, thereafter.

6. Instructions filed in Court today is taken on record and marks as

appendix 'A'.

7. A copy of the instructions be served upon the learned counsel for the writ petitioners.

(Vikas Budhwar,J.)

February 5, 2026

SFH